

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 62012 of 2018**

(Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-1622-18-19 dated 30.08.2018 passed by the Commissioner (Appeals) Ludhiana)

**M/s Saggar Steel Pvt Ltd**

(G T Road Sirhind Side Mandi, Gobingarh Punjab-147301)

**.....Appellant**

*VERSUS*

**C.C.E & S.T. Ludhiana**

(Central Excise House, F- Block Rishi Nagar Ludhiana-Punjab-141001)

**.....Respondent**

**APPEARANCE:**

None for the Appellant

Shri Amandeep Kumar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**

**FINAL ORDER NO.**

**60182 of 2020**

DATE OF HEARING: 05.02.2020

DATE OF DECISION: 05.02.2020

**PER ASHOK JINDAL:**

The appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)  
MEMBER (JUDICIAL)**